

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. No.491 of 1996

Friday, this the 26th day of April, 1996

CORAM

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR P V VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

M.J. Dayanandan, S/o Late Shri Sankaran,
Rest House Attendant, Railway Mail Service,
Ernakulam. .. Applicant

By Advocate Mr Raju K. Mathew.

Vs

1. Senior Superintendent of Railway Mail Service, Ernakulam.
2. The Post Master General, Central Region, Cochin.
3. Union of India represented by its Secretary, Department of Posts, New Delhi.

By Advocate Mr Mary Help John David.J Addl.CGSC.

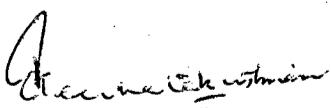
The application having been heard on 26th April 1996, the Tribunal on the same day delivered the following:

O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant challenges A-5 order by which the Senior Superintendent of Post Offices rejected his request for grant of temporary status. After the matter was argued at some length, learned counsel for applicant sought permission to move the second respondent Post Master General against the order of first respondent, according to us well advisedly. Granting him freedom to do so, we dispose of the application. No costs.

Dated the 26th April, 1996.


P V VENKATAKRISHNAN
ADMINISTRATIVE MEMBER.


CHETTUR SANKARAN NAIR (J)
VICE CHAIRMAN

LIST OF ANNEXURE

1. Annexure A5: True copy of Order No.8-155 dated 14.3.1996 of the Senior Superintendent, Railway Mail Service.
